

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3491
ANSWERED ON:23.12.2008
HOSTEL FACILITIES BY NGOs
Rani Smt. K.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of the Non-Governmental Organisations (NGOs) working for providing board and lodging facilities to girl students in the country including Tamil Nadu, State-wise;
- (b) the details of funds released to these NGOs for the purpose during the last three years and the achievements made by them State-wise; and
- (c) the names of NGOs in the country including Tamil Nadu against whom complaints of irregularities were received indicating the action taken in each case during the said period, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI)

(a) Education is a concurrent subject and school education primarily comes under the purview of the State Governments. Details in respect of Non-Governmental Organisations providing boarding and lodging facilities to girl students in the country are not maintained centrally.

(b) Under a centrally sponsored scheme called "Strengthening of Boarding and Hostel facilities for Girl Students of Secondary and Higher Secondary Schools", financial assistance was provided to voluntary organisations for running girls' hostels up to 2004-05. While the scheme was operational up to 2004-05, reimbursement grant under the scheme was provided up to 2007-08.

The amounts released under the scheme during the last 3 years are as under:

2005-06 - Rs.3.90 crore

2006-07 - Rs.2.99 crore

2007-08 - Rs.0.48 crore

Under this scheme, assistance was provided to the voluntary organisations directly and there was no State/UT-wise allocation. The grant released during the last 3 years was reimbursement towards running hostels upto 2004-05, and hence there was no physical achievement under this scheme during the last three years.

(c) Under this scheme, NGOs were assisted based on recommendations of the State Governments and, whenever any complaint was received against any NGO, it was referred to the concerned State Government for enquiry and appropriate action. 6 NGOs from Bihar and Jharkhand had been blacklisted for various irregularities under this scheme. Details in this regard are annexed.